

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3751
ANSWERED ON:13.02.2014
CONSERVATION OF GROUNDWATER
Pandey Shri Ravindra Kumar

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Central Groundwater Authority has listed 43 locations in the country where permission from the Government would be required for setting up industrial units;
- (b) if so, the names of the said locations;
- (c) the location-wise level of groundwater in the said locations;
- (d) whether farmers have been forbidden to dig tubewells for irrigation of fields in these areas; and
- (e) if so, the details thereof?

Answer

THE HON'BLE MINISTER OF HEALTH & FAMILY WELFARE AND WATER RESOURCES (SHRI GHULAM NABI AZAD)

- (a) to (c) Central Ground Water Authority (CGWA) has notified 162 areas, where permission to draw ground water to set up a new industry is not granted. State/ UT-wise details are given at Annexure.
- (d) & (e) In the 162 notified areas, permission to abstract ground water through energized means is not accorded for any purpose other than drinking water. These notified areas fall under 'Over-exploited' and 'Critical' categories where ground water withdrawal is more than annual replenishment and areas are experiencing significant decline in ground water levels.